

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

JAIPUR BENCH, JAIPUR

(5)

Date of order: 28-2-96

CP No. 181/1995 (OAN. 5/94)

Heera Lal Kumawat

.. Petitioner

Versus

Arun Kumar Mchletra and another .. Respondents

Mr. V.K.Mathur, Counsel for the Petitioner

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner Heera Lal Kumawat has filed this Contempt Petitioner under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not implementing the directions given by this Tribunal in OA No. 5/94 decided on 8-4-94, have committed contempt of court.

2. We have heard the counsel for the petitioner.

3. In the aforesaid OA, the respondents were directed to reconsider the applicant's case and decide the same within 3 months from the date of the order. The petitioner should have filed this Contempt Petitioner on or before 8-7-95 i.e. within the period of one year from the date on which the alleged contempt has been committed in terms of Section 20 of the Contempt of Courts Act, 1971. This Contempt Petitioner was presented on 15-12-95. It is, therefore, barred by limitation. The Contempt Petition is hereby dismissed.

(O.P.Sharma)

Administrative Member

Gopal Krishna
(Gopal Krishna)
Vice-Chairman